THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) to (c) Draft National Electricity Plan has been prepared by CEA and published on 07/12/2016 on MoP and CEA's website for stakeholders' comments. As per the Draft National Electricity Plan, it is mentioned that considering the peak demand, capacity addition during 12th Plan and retirement of coal based capacity during 2017-22, no coal based capacity addition is required during the years 2017-22. This electricity plan is in draft stage.

As per Electricity Act, 2003, generation is a delicensed activity. Therefore, any corporate body or individual can invest in power generation except hydro above certain investment limit, without seeking permission from the Government. Besides, setting up of any thermal power plant is not a deviation from the government's commitment of achieving target of climate change as long as the goal of reducing the emissions intensity of GDP is met.

Regulation of diesel vehicles

1971. SHRI K.K. RAGESH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether any yardstick based on National Air Quality Index has been set to ban or regulate diesel vehicles in cities;
 - (b) if so, the details thereof; and
- (c) the list of cities which are supposed to ban or regulate diesel vehicles based on such yardsticks?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) to (c) The Government has not set a yardstick to ban or regulate diesel vehicles based on National Air Quality Index.

Development of next generation sustainable refrigerants

1972. PROF. M. V. RAJEEV GOWDA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) in the light of the Kigali agreement, whether India has plans to develop next generation sustainable refrigerants; and
 - (b) if so, the details of those plans and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) and (b) The Ministry of Environment, Forest and Climate Change announced a collaborative R&D programme for development of low global warming potential (GWP) alternatives to Hydrofluorocarbons (HFCs) on 16th September 2016, the 22nd International Ozone Day. The Kigali Amendment to the Montreal Protocol for phase down of HFCs adopted by the 28th Meeting of Parties to the Montreal Protocol held in Kigali, Rwanda in October, 2016 has underscored the necessity of transition to such low GWP alternatives. The aim of the collaborative research programme is to develop cost effective alternate technologies to HFCs using low GWP non Ozone Depleting Substances, indigenously, which *inter alia* includes development of next generation sustainable refrigerants.

NGT ban on burning of waste

1973. SHRI N. GOKULAKRISHNAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the National Green Tribunal (NGT) has imposed a ban on burning of waste and whether its violation would be penalised with a fine; and
 - (b) if so, the details thereof, and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) and (b) The National Green Tribunal has issued directions in W.P. No. 199/2014 in the matter of Almitra H. Patel & Others *versus* Union of India & Others on 22nd December, 2016 and 2nd January, 2017 imposing complete prohibition on open burning of waste on lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, Urban Local Body (ULB) or any person or body responsible for such burning, is liable to pay environmental compensation of ₹ five thousand in case of simple burning, and rupees twenty five thousand in case of bulk waste burning. Environmental compensation is recoverable as arrears of land revenue by the competent authority in accordance with law.

Revival of Kolar gold mines

1974. Dr. K. V.P. RAMACHANDRA RAO: Will the Minister of MINES be pleased to state:

(a) whether Government has any plans to revive the Kolar gold mines; and